

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 523 of 2020

IN THE MATTER OF:

M/S V.V. & Sons LLC

...Appellant

Versus

M/s Bajaj Herbals Ltd.

...Respondent

Present:-

For Appellant: Mr. Shyam Babu, Advocate.

For Respondent: Mr. karan Valecha, Advocate.

O R D E R
(Virtual Mode)

04.11.2020 Learned counsel for the Appellant seeks time to file Rejoinder.

Rejoinder may be filed within three weeks.

Parties may file their brief Written Submissions not more than three pages before next date. Copies of Judgment(s), on which they want to refer and rely on at the time of arguments, may also be filed separately, if not already filed.

List the Appeal 'For Admission (After Notice)' hearing on **11th December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)